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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.629/2003

Tuesday, this the 25th day of March, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. Govindan S. Tampi, Member (A)

1. Jagdish Parkash s/o Late Mangli Ram
B-51/2D Kali Bari Mg. DIZ, New Delhi
2. Mrs. Veena Bansal w/o U.C. Bansal
D-1/20 Lodhi Colony, N.Delhi
3. Mrs. Lalita Gainchandani w/o N.R. Gianchandani
G-25 Kalkaji, N.Delhi
4. Mrs. Usha Sharma w/o R.K. Sharma
Sector 12/159 R.K.Puram, N.Delhi
5. Mrs. Usha Devi Sharma w/o R.N.Sharma
1302 Lodi Rd. Complex, N.Delhi
6. Mrs. Usha Chopra w/o Vinay Chopra
K56 New Mahavir Ngr. N.Delhi
7. Mrs. Vimla Kumari w/o Krishan Kumar
BA/62A Janakpuri, N.Delhi
8. Mrs. R.K.Tandon w/o Late Sh. I.K.Tandon
WZ 291 Lajwanti Garden, Gali No.10
Delhi
9. Mrs. Kusum Chowdhary, w/o D.K.Chowdhary
174 C DG II Vikaspuri, N.Delhi
10. Mrs. Pramod Kalra w/o G.L.Kalra
C2C/172/P-12 Janakpuri, N.Delhi
11. Mrs. Santosh Dhingra w/o S.K. Dhingra
T426 Baljit Ngr. West Patel Ngr. New Delhi
12. Mrs. Gulab Tirkey w/o Blacius Tirkey
14/877 Lodi Colony, N.Delhi
13. Inderjit Singh s/o Lt. Karam Singh
186-B Pocket B, Mayur Vihar, P-II, Delhi
.....Applicants

(By Advocate: Shri Deepak Verma)

Versus

1. The Chairman
Staff Selection Commission
CGO Complex, Block-12, Lodi Road
New Delhi
2. The Secretary
Dept. of Expenditure, Min. of Finance
North Block, N.Delhi
3. The Secretary,
Dept. of Personnel & Trg. (DP&T)
North Block, N.Delhi
.....Respondents

18

O R D E R (ORAL)

(B)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard Shri Deepak Verma, learned counsel for applicants. The applicants state that they are aggrieved because their cause of action is pending consideration with respondents since 2000. Learned counsel for applicants has drawn our attention to the Memorandum issued by the respondents dated 3.2.2003 to a reminder submitted by one of the applicants, i.e., applicant No.1. The respondents have informed her that her case is under consideration in consultation with the concerned Ministries/Departments. It has also been stated that as soon as the decision in the matter is taken by the respondents, the same will be conveyed to her. Learned counsel has submitted that the other applicants are also awaiting a decision from the respondents for the last several years.

2. Noting the above facts and submissions of the learned counsel, we consider it appropriate in the interest of justice to dispose of this OA, even without issuing notice to the respondents, as it appears from the documents placed on record as annexures to the OA that they are fully seized of the matter. They should take an appropriate decision in the matter as expeditiously as possible. In any case, this shall be done within a period of two months from the date of receipt of a copy of this order, with intimation to the applicants keeping in view the relevant facts, law and rules on the subject.

3. Let a copy of the OA be also sent to the respondents.

(Govindan S. Tampi)
Member (A)


(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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